

(ii) Foreign incorporated companies as well as Indian companies having foreign holding of more than 40 per cent are required to obtain the approval of the R. B. I. for entering into new lines of business, carrying on their existing activities etc. Committee on Drugs and Pharmaceuticals which submitted its report on 6th April, 1975 have also looked into various aspects of drug industry. A copy of the report was laid on the Table of the House on the 8th May, 1975. Government will take a view on the various aspects in the totality of recommendations of the Committee.

PAPERS LAID ON THE TABLE

Amendments in respect of the agreement entered into between the Government of India and the Oil and Natural Gas Commission in terms of section 42 of the Income Tax Act, 1961

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI K. D. MALAVIYA) : Sir, I beg to lay on the Table a copy each (in English and Hindi) of the two amendments dated the 16th March, 1974, and the 2nd January, 1975, made in respect of the Agreement dated the 17th December, 1966, entered into between the Government of India and the Oil and Natural Gas Commission in terms of section 42 of the Income Tax Act, 1961.

[Placed in Library. See No. LT-9623/75]

Thirteenth Annual Report and Accounts (1973-74) of the Indian drugs and Pharmaceuticals Limited and related papers

SHRI K. D. MALAVIYA : Sir, I also beg to lay on the Table, under sub-section (1) of section 619A of the Companies Act, 1956, a copy each (in English and Hindi) of the following papers :—

(i) Thirteenth Annual Report and Accounts of the Indian Drugs and Pharmaceuticals Limited, for the year 1973-74, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(ii) Review by Government on the working of the Company.

[Placed in Library. See No. LT-9667/75 for (i) and (ii)].

Gujarat Panchayats (Amendment) Act, 1975

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI SHAH NAWAZ KHAN): Sir, I beg to lay on the Table, under sub-section (3) of section 3 of the Gujarat State Legislature (Delegation of Powers) Act, 1974, a copy (in English and Hindi) of the Gujarat Panchayats (Amendment) Act, 1975, enacted by the President. [Placed in Library. See No. LT-9702/75],

Tenth Annual Report and Accounts (1973-74) of the Instrumentation Limited. Kota and Related Papers

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI A. P. SHARMA): Sir, I beg to lay on the Table, under sub-section (1) of section 619A of the Companies Act, 1956, a copy each (in English and Hindi) of the following papers :—

(i) Tenth Annual Report and Accounts of the Instrumentation Limited, Kota, for the year 1973-74, together with the Auditors' Report on the Accounts and the comments Of the Comptroller and Auditor General of India thereon.

(ii) Review by Government on the working of the Company.

[Placed in Library. See No. LT-9707/75 for (i) and (ii)].